

(c) if so, whether Government propose to order any enquiry into the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) There are three public sector undertakings namely Electronics Trade and Technology Development Corporation Limited (ET&T), CMC Ltd, and Semiconductor Complex Limited (SCL) under the Department of Electronics. There is no expenditure incurred on purchase of paintings and organising exhibition of paintings by ET&T Ltd. and SCL Ltd. CMC Ltd. incurred an expenditure of Rs. 71,950 on purchase of paintings and Rs. 1,58,877 in organising exhibitions of paintings during 1991-92.

(b) No, Sir,

(c) and (d). Do not arise.

[*Translation*]

Rehabilitation of Jhuggl Dwellers of Motia Khan

944. SHRI ARVIND METAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to rehabilitate the people living in hundred of Juggies outside Motia Khan residential colony; and

(b) if so, the time by which the Government propose to take any action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Delhi Administration have reported that the

eligible squatters of Motia Khan are expected to be shifted by the end of 1992.

Hoarding of Ration Items

945. SHRI PANKAJ CHOWDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether any case of hoarding and selling of ration items in open market has come to light during the last 3 months;

(b) if so, whether the Government have taken any action so far to check it; and

(c) if so, the number and details of persons against whom action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). The State Governments and Union Territory Administrations are engaged in taking action against persons found to be indulging in hoarding and other malpractices in respect of essential commodities, (including rationed items), in terms of provisions of the Essential Commodities Act, 1955 and other relevant legislations.

As per information received from States/UTs upto 31.10.1991, 119478 raids have been conducted, 4156 persons arrested and goods worth Rs. 18.79 crores have been confiscated during the year 1991, for violation of various Control Orders issued under the Essential Commodities Act.

[*English*]

Unauthorized Occupation of Land in Durga Park, Delhi

946. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply given

on July 29, 1991 to USQ No. 794 regarding unauthorised occupation of land in Durga Park, Delhi and state the stage at which the matter stands at present?

THE MINISTER IN THE MINISTRY OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): DESU has reported that there is no change in this case since then.

Disinvestment of I.P.C.L. Shares

947. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to disinvest some shares of I.P.C.L.; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Various alternatives including disinvestment of some shares have been suggested by IPCL for raising resources to meet the expenditure on its projects proposed for implementation during the VIIIth Five Year Plan. No decision has been taken in the matter.

[*Translation*]

Drinking Water in Rural Areas of Bihar

948. SHRI RAMTAHAL CHOUDHARY: Will the PRIME MINISTER be pleased to state:

(a) the names of the schemes started by the Union Government in Ranchi District of Bihar during the last three years to provide drinking water to the rural people;

(b) the expenditure involved thereon and the number of village covered under these schemes;

(c) whether farmers of lower and backward class of the region are not being granted money under 'Jaldhara' scheme for the construction of wells; and

(d) if so, the reasons therefor and the remedial steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Safe drinking water is being provided to the rural people in Bihar including Ranchi District under the Centrally Sponsored Accelerated Rural Water Supply Programme (ARWSP) and state sector Minimum Needs Programme (MNP)

(b) The expenditure incurred and the number of villages covered under ARWSP and MNP in Ranchi District in Bihar during the last three years are as under:-

<i>Year</i>	<i>Expenditure (Rs. in lakhs)</i>	<i>No. of villages covered</i>
1988-89	174.03	165
1989-90	453.90	298
1990-91	277.85	272